

2.
15-9-2003
CP 329/2003
DA 1498/2001

Present : None for petitioner.

List on 18-9-2003.


V.K. Majotra
Member (A)


(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)

1

2

18.9.2003
CP 329/2003 in OA 1498/2001

Present: Shri U.Srivastava, counsel for applicant

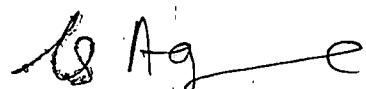
The grievance of the applicant is that despite the directions of this Tribunal in OA-1498/2001, the interest has not been paid.

Keeping in view the said fact, notice to respondent No.2 be issued to show cause as to why proceedings for contempt punishable under Section 10 read with Section 12 of the Contempt of Courts Act be not drawn, returnable on 23.10.2003.

Till then, personal presence of the said respondent is exempted.



(R.K. Upadhyaya)
Member (A)



(V.S. Aggarwal)
Chairman

/suni1/

23.10.2003

3

3.

CP 329/2003 in
OA 1498/2001

Present: Shri U.Srivastava, learned counsel for the petitioner.

We have seen the Registry's note dated 23.10.2003 in part 'C' file. Due to an inadvertent mistake, notice ordered previously has not been issued to the respondents on CP 329/2003. Shri U.Srivastava, learned counsel has prayed that fresh notice may be issued to the respondents.

2. In the circumstances of the case, issue notice to the alleged contemner/ respondent 2 as to why further action should not be taken against him under Section 17 of the Administrative Tribunals Act, 1985 read with the provisions of Contempt of Courts Act, 1971, returnable in four weeks. *Personal presence exempted for the present.* ¹³

3. List on 1.12.2003.


(Sarweshar Jha)
Member (A)


(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

sk

2.12.2003

CP 328/2003 in OA 1498/2001

Present: Shri A.K.Bhagat, learned proxy counsel for
Shri U.Srivastava, learned counsel for applicant
None for respondents

No reply filed to CP even though notice had been issued to Shri V.K. Ghanekar, Director/ alleged contemnor on 30.10.2003, in pursuance of Tribunal's order dated 23.10.2003.

In the circumstances, Shri N.S.Nehru, learned senior counsel on the panel of Central Government ^{counsel} who is present in Court, is called upon to take notice on CP-328/2003 in OA-1498/2001. Copy of CP has been handed over to learned senior counsel to do the needful. He seeks and is allowed further four weeks to file reply affidavit. List on 15.1.2004.

Naik
(S. K. Naik)
Member (A)
/sunil/

JL
(Lakshmi Swaminathan)
Vice Chairman (JJ)

Item-3

15.1.2004

CP-329/2003 in

OA-1498/2001

Present: Sh. V. Sivastava,
counsel for applicant.

Sh. N. S. Mehta,
counsel for respondents.

Counsel for respondents seeks time to
have instructions from the departments. List
on 6.2.2004.

Naik
(S.K. Naik)
MCAS

sd,

Kuldeep Singh
(Kuldeep Singh)
MCAT

Item - 3

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6.2.2004

CP-329/2003 in

OA-1498/2001

Present: Sh. V. Srivastava,
counsel for applicant.

Sh. N. S. Mehta,
counsel for respondents.

Since the order passed in the OA
has been stayed by the Hon'ble High Court,
nothing survives in the CP. Let the CP be
kept sine die.

Naik
(S.K. Naik)
MCA

isd/

SC
(Kuldeep Singh)
MCA